

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'A', LUCKNOW
(THROUGH VIRTUAL HEARING)**

**BEFORE SHRI A. D. JAIN, VICE PRESIDENT AND
SHRI SANJAY ARORA, ACCOUNTANT MEMBER**

I.T.A. Nos.373 to 377/Lkw/2019
Assessment Years:2009-10 to 13-14

Smt. Vandana Vaish, C-25, Sector-G, Aliganj, Lucknow. PAN:ALAPV3991J (Appellant)	Vs.	Dy.C.I.T., Central Circle-1, Lucknow. (Respondent)
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Appellant by	None (Application for withdrawal)
Respondent by	Shri Ajay Kumar, D.R.
Date of hearing	10/11/2021
Date of pronouncement	10/11/2021

ORDER

PER BENCH:

These five appeals have been filed by the assessee against the separate orders of learned CIT(A), all dated 05/03/2019, for the assessment years 2009-10 to 2013-14.

2. At the very outset, it was noticed that assessee has submitted an application dated 17/09/2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Lucknow has issued certificates in Form No. 3 in all the appeals on 04/12/2020 under Vivad Se Vishwas Scheme. A copy of such Form No. 3 has also been filed in all the cases. It is contended that the assessee, therefore, wants to withdraw

these appeals. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw these appeals.

3. In the result, all the appeals of the assessee are dismissed as withdrawn.

(Order pronounced in the open court on 10/11/2021)

Sd/.
(A. D. JAIN)
Vice President

Sd/.
(SANJAY ARORA)
Accountant Member

Dated:10/11/2021
*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Assistant Registrar